

(c) Suggestions were not agreed to, there being no traffic justification.

**Bombay-Howrah Janata Express via Allahabad**

**1252. Shri Hari Vishnu Kamath:** Will the Minister of Railways be pleased to state:

(a) whether Government propose to convert the bi-weekly Bombay-Howrah Janata Express via Allahabad into a daily train; and

(b) if not, the reasons therefor?

**The Deputy Minister in the Ministry of Railways (Shri Shahnawaz Khan):**

(a) No, Sir.

(b) Lack of line capacity and inadequate traffic justification.

**Lady Hardinge Medical College and Hospital, New Delhi**

**1253. Shri P. C. Borooah:** Will the Minister of Health be pleased to state:

(a) whether it is a fact that serious maladjustment between the administrative and executive wings exists in the Lady Hardinge Medical College and Hospital, New Delhi;

(b) if so, whether an enquiry has been made into the affairs recently; and

(c) if so, with what results?

**The Minister of Health (Dr. Sushila Nayar):** (a) No.

(b) and (c). Do not arise.

12:02 hrs.

**RE: MOTION FOR ADJOURNMENT**

**Mr. Speaker:** Now papers to be laid on the Table. Dr. Sushila Nayar.

**Shri Buta Singh (Moga):** Sir, I rise to state before the House that I have given notice of an adjournment motion.....

**Mr. Speaker:** Order, order. I would call upon the hon. Member to resume his seat. He cannot stand up in this manner and begin to make a speech.

**Shri Buta Singh:** Let there be democracy in this House at least.

**Mr. Speaker:** Unless he gets my permission, he cannot rise and begin to say what he wants to say. He will resume his seat.

**Shri Buta Singh:** The Punjab Government has....

**Mr. Speaker:** Order, order. I call upon him to resume his seat. This is not the manner in which speeches are made or anything is raised here.

**Shri Buta Singh:** The crisis in Punjab....

**Mr. Speaker:** Is he going to resolve that crisis or add to it? Let him resume his seat.

**श्री गुलशन (भाटडा) :** स्पीकर सहाब, पंजाब गवर्नमेंट तो डेमोक्रेसी की आवाज को दबा रही है लेकिन यह तो लोक सभा है यहां तो जनता की बात सुन ली जानी चाहिये...

**अध्यक्ष महोदय :** एक दम से इस तरह बगैर इजाजत के बोलना नामुनासिब है और यह लोक सभा की कार्यवाही में बिगाड़ डालना है ।

**श्री गुलशन :** हम बिगाड़ नहीं डालना चाहते लेकिन हम तो यहां पर अपनी बात कहना चाहते हैं ...

**अध्यक्ष महोदय :** अब यहां लोक सभा के जो नियम हैं उन के मुताबिक चालिये तो हर एक बात की इजाजत मिल सकती है लेकिन इस तरह से नहीं किया जा सकता कि कोई साहब एकदम बगैर स्पीकर की इजाजत लिये बोलना शुरू कर दें । लोक सभा के नियम हैं और उनके मातहत मोशन लाया जाये और हाउस की मर्जी के मुताबिक वह क्या जा

सकता है। आप उस के मुताबिक चलें लेकिन यह कैसा कायदा है कि कोई साहब खड़े हो जायें जो दिल में सख्त बात हो कहना शुरू कर दें ? इस तरह से यहां का निजाम कैसे चलेगा ?

श्री बागड़ी (हिंसार) : श्रीदए प्वाइंट ऑफ ऑर्डर, सर। पंजाब में ला एंड ऑर्डर मेंटेन नहीं किया जा रहा है और मैं चाहता हूं कि इस कैरोशाही के खिलाफ यहां पर बहस हो.....

Mr. Speaker: Order, order.

#### PAPERS LAID ON THE TABLE

##### DELHI PREVENTION OF FOOD ADULTERATION (AMENDMENT) RULES

The Minister of Health (Dr. Sushila Nayar): Sir, I beg to lay on the Table a copy of the Notification No. F. 32 (10)/61-M.&P.H. published in Delhi Gazette dated the 28th June, 1962, containing the Delhi Prevention of Food Adulteration (Amendment) Rules, 1962, under sub-section (3) of section 24 of the Prevention of Food Adulteration Act, 1954. [Placed in Library. See No. LT-339/62].

##### PREVENTION OF CRUELTY TO ANIMALS (ELECTION OF MEMBERS TO ANIMAL WELFARE BOARD) RULES, 1961

The Minister of State in the Ministry of Food and Agriculture (Dr. Ram Subhag Singh): Sir, I beg to lay on the Table a copy of the Prevention of Cruelty to Animals (Election of Members to Animal Welfare Board) Rules, 1961, published in Notification No. S.O. 3015, dated the 23rd December, 1961, under sub-section (4) of section 38 of the Prevention of Cruelty to Animals Act, 1960. [Placed in Library. See No. LT-340/62].

##### RAILWAY PROTECTION FORCE (AMENDMENT) RULES

The Deputy Minister in the Ministry of Railways (Shri Shah Nawaz Khan): Sir, I beg to lay on the Table a copy

of the Railway Protection Force (Amendment) Rules, 1962 published in Notification No. GSR 1018, dated the 28th July, 1962, under sub-section (3) of section 21 of the Railway Protection Force Act, 1957. [Placed in Library. See No. LT-341/62].

#### MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 17th August, 1962, has passed the enclosed motion referring the Indian Marine Insurance Bill, 1959, by Shri M. P. Bhargava, to a Joint Committee of the Houses and to request that the concurrence of the Lok Sabha in the said motion and the names of the Members of the Lok Sabha to be appointed to the said Joint Committee may be communicated to this House.

#### Motion

"That the Bill to codify the law relating to marine insurance be referred to a Joint Committee of the Houses consisting of 30 members; 10 members from this House, namely, Shri B. Ramakrishna Rao, Shri Rohit M. Dave, Shri Suresh J. Desai, Shri Niren Ghosh, Shri P. N. Kathju, Shri N. M. Lingam, Shri Dahyabhai V. Patel, Shri M. Govinda Reddy, Shri Pannalal Saraogi, Shri M. P. Bhargava and 20 members from the Lok Sabha;

that in order to constitute a meeting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that in other respects, the Rules of Procedure of this House relating to Select Committees shall apply with such variations and modifications as the Chairman may make;

that the Committee shall make report to this House by the first day of the next session; and